

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others

...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others

..... Respondents

COUNTER AFFIDAVIT FILED BY THE ^{31ST} RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR ^{31ST} RESPONDENTS
Cell-9841277216

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

For M/s SHONA ENGINEERS

C. Sujana

Partner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
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PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No: 9391013054

Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy

Age About 26 years, H.No.2-6

ChinnaRavirala, Abdullapurmet Mandal

RangareddyDist, Telangana-501505

Mobile No. 9666905777

Mail: advsravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262, 24695265

Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary

A-3, Paryavaran Bhavan

Sanath Nagar Industrial Estate

Sanat Nagar, Hyderabad-500018

Mail: ms-tspcb@telangana.gov.in

Mobile: 04023887600

3. State of Telangana

Rep. by its Director of Mines Department

Secretariat, Hyderabad-500022

Mail: dir-mines@telangana.gov.in,

secy-mines@telangana.gov.in,

Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,

A-3, Paryavaran Bhavan

Sanath Nagar Industrial Estate Sanat Nagar,

Hyderabad-500018.

Mail: ms-tspcb@telangana.gov.in

Mobile: 04023887600

For M/s SHONA ENGINEERS

C. Sujana

Partner

5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004
Mail: collector_rr@telangana.gov.in
Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana
Mail: collector-ydr@telangana.gov.in
Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal
Rep. by its Owner: Buddidha Manish Reddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Mobile :9848573399
Telangana- 500070,

8. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal
Rep. by its Owner: BudidhaNandhareddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402
Himayat Nagar, Hyderabad
Telangana-500029
Mobile :9391190763.

10. Sai Rohit Metal Indsutries

Sy No. 253, Bandaraviryal
Rep. by its Owner: Malakondaiah
Plot No-267/A, Road No-78Jubilee Hills,
Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399,

For M/s SHONA ENGINEERS

C. Sujana

Partner

12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
Rep. by its Owner Smt. K. Swathi,
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony
ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
Rep. by its Owner: P.Naveen Kumar
H.No-3-5-574, Flat No -402 Himayat Nagar,
Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
Rep. by its Owner: PyarasaniBalraju
H.No 13-11-316, Tarnaka, Hyderabad-500007
Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
Rep. by its Owner: Ch. Surya Narayana
Survey Number 56,57,64
Deshmukhi, B.Pochampalle Mandal
Yadadri-Bhuvanagiri District
Telangana,508284

16. Sri Venkata shiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
Rep. by its Owner: Guduru Narender Reddy
H.No 1-5-577, Road No-3
New Maruthi Nagar Kothapet, Hyderabad
Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Deshmukhi Village
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad Telangana, 500060
Mobile: 9100145605,

18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
Sy No. 203P, Saddupally Village
Abdullapurmet Mandal
Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
Sy No. 202,203,Saddupally Village,
Abdullapurmet Mandal Ranga reddy District
Telangana ,501505.Mobile:9949266499.

For M/s SHONA ENGINEERS

C. Sujana

Partner

20. Ambica Infra Company

Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505

21. Mayank Infra Company

Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505

22. P. N. Constructions (Ganesh Constructions)

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .

23. S.P.R. Constructions ,Rep. by its Owner

Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .

24. K.Chandrashekar Hot Mix plant

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.

25. Venkatesh Hot Mix Plant ,Rep. by its Owner,

Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505

26. Sri Guduru Narender reddy

Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narender Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166

27. Alluri estates Pvt Ltd

Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .

28. PSK Infrastructures and Projects Private Limited

Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232.

For M/s SHONA ENGINEERS

C. Sujana

Partner

29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village
Rep. by its Owner: K.Janga Reddy
H.No 17-1-391/5/577, Singareni Colony,
Saidabad, Hyderabad, Telangana-500059
Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy District.
PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep. by. Budida Nanda Reddy
Sy.No. 268, ChinnaRavirala,
Sahab Nagar Kalan, Hayat Nagar
Plot No.464,465, Vanastalipuram
Hyderabad, Telangana-500070
Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village
Abdullapurmet Mandal, RangareddyDist
Telangana-501505

... Respondents

COUNTER AFFIDAVIT FILED BY THE 31st RESPONDENT

I, C. Sujana Son of _____ aged years Rep by its Proprietor M/s **Shona Engineers (Mine)** Sy.No. 268, Sy No. 268, Chinnaraviryala Abdullapurmet Mandal, Ranga Reddy 501505. do hereby solemnly and sincerely affirms and make oath and state as follows:

1. I am the 31st Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

For M/s SHONA ENGINEERS

C. Sujana

Partner

3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the Telangana State level Environment Impact Assessment Authority (SEIAA) Telangana accept the TOR PROPOSAL vide order No .SEIAA /TS/-OL/RRD-953/2021, dated 7-06-2022 **Annexure-1** to this respondent in Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Rangareddy District for stone & metal quarry in Valid up to 3 years issued by the member secretary SEIAA
5. With regard to the averments made in paragraphs 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1) (i) of the affidavit is denied as false. It is submitted that the Telangana State level Environment Impact Assessment Authority (SEIAA) Telangana accept the TOR PROPOSAL vide order No .SEIAA /TS/-OL/RRD-953/2021, dated 7-06-2022 to this respondent in Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Rangareddy District for stone & metal quarry in Valid up to 3 years issued by the member secretary SEIAA. It is submitted that the asst director of mines & geology Hyderabad give license to this respondent vide Proceedings No.7409/s/2007 Dated; 26-07-2008 VALID from 26-07-2008 UPTO- 25-07-2023 **Annexure-2**
7. It is submitted that the Deputy Director of Mines & Geology, Telangana vide Notice No. LOL/R/RGR/0034 Dated; 08-07-2022 VALID UPTO 20 Years **Annexure-3** issued license renewal of quqrries to this Respondent.
8. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.

For M/s SHONA ENGINEERS
C. Sujana
Partner

9. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

"10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows:-

6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (Yadadri Bhuvanagiri district)

b. Number of Hot mix plants: 9 (Ranga reddy district) +2 (Yadadri Bhuvanagiri district)

c. Number of Quarries-24 (Rangareddy district)+7 (Yadadri Bhuvanagiri district)

For M/s SHONA ENGINEERS

C. Sujana

Partner

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).

For M/s SHONA ENGINEERS

C. Sujana

Partner

- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the

For M/s SHONA ENGINEERS

C. Sujana

Partner

cumulative impact of the project for appropriate recommendations for remedial measures.

vi. Whether the ambient air quality in that area is in conformity with the standard provided:

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

For M/s SHONA ENGINEERS
C. Sujana
Partner

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of compensation that has to be realized from such persons who are violating the norms:

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that

For M/s SHONA ENGINEERS

C. Sujana

Partner

the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

10. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal on 30-4-2022 Page No. 20 read as follows;-

R31 M/s. Shona Engineers (Mine), Sy.No.268, Chinnaraviryala (V),Abdullapurmet (M), District.

The stone metal quarry is operating without obtaining Consent for Operation of the Board. The Board issued show cause notice for operating without obtaining consent of the Board.

11. It is submitted that Thereafter this respondent is complying with all the directions issued by the TSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

12. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required

For M/s SHONA ENGINEERS

C. Sujana

Partner

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad

on this the 13th day of May , 2022

and signed his name in my presence.

BEFORE ME

Advocate

VERIFICATION

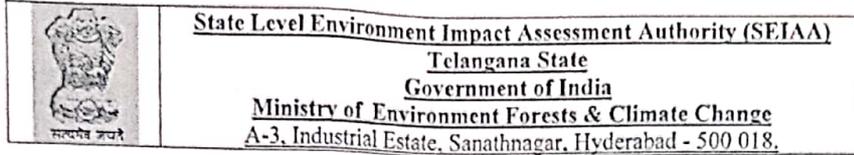
I, C. sujana 31st Respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 9th day of July 2022 at Hyderabad. For M/s SHONA ENGINEERS

C. sujana

Partner

DEPONENT



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/-OL/RRD-⁹⁵³/2021-

Dt: .06.2022.

Sub: SEIAA – 5.038 Ha or 12.45 Acres. Stone & Metal Quarry of M/s. Shona Engineers, (6.0 Acres in Block No. 25A, 4.0 Acres in Block No. 25B and 2.45 Acres in Common Area) in Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District – TORs [Violation] with Public Hearing issued – Reg.

* * *

- I. This has reference to your proposal No. SIA/TG/MIN/77797/2022, dt. 04.06.2022 (accepted on 07.06.2022) submitted to the SEIAA, Telanganā seeking Terms of Reference (ToR) in terms of the provisions of Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986. The project is for mining of 5.038 Ha or 12.45 Acres. Stone & Metal Quarry of M/s. Shona Engineers, (6.0 Acres in Block No. 25A, 4.0 Acres in Block No. 25B and 2.45 Acres in Common Area) in Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District.
- II. The proposal for grant of Terms of Reference (ToR) to the proposed project was considered by the State level Expert Appraisal Committee (SEAC) in its meeting held on 08.06.2022. The SEAC observed the following:

The representative of the project proponent Sri P. Nikhil and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

During presentation, the proponent informed the following:

- State Government vide GO Ms No. 153, dt. 01.03.2002 constituted Mining Zone Committee for Rangā Reddy District. Mining Zone committee identified an area in Survey No. 268 creation of mining zone as per GoMs No. 89, dt. 22.03.2006 by the State Government.
- As per the state government orders vide G.O.Ms. No. 48, dt. 26.07.2017 for issue of Scrutinized Quarry Plan, all lease holders prepared quarry plans.
- A case was filed before the Hon'ble NGT vide Original Application (O.A) No. 9 of 2022 (SZ) w.r.t. the Quarries located in above mentioned Mining Zone.

The SEAC noted that the project is for Stone & Metal Quarry with Mine Lease Area of 5.038 ha or 12.45 Acres (6.0 Acres in Block No. 25A, 4.0 Acres in Block No. 25B and Acr 2.45 in Common Area). The SEAC noted that these Blocks of mine lease area are located at a distance of 1.0 km from each other. The SEAC noted that the Mine Lease Area of 5.038 Ha. is more than 5.0 Ha. Hence, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 1,95,000 MT/annum of Stone & Metal.

The SEAC noted that the quarry lease was granted in favour of the proponent for a period of 15 years upto 25.07.2023 and the proponent started mining operations from the year 2017-18 & 2019-20 to 2021-22 as per lr. dt. 19.05.2022 of ADMG, Rangareddy District, without obtaining prior EC.

Nearest human habitation is Pillaipalli (V) @ 2.0 km; Nearest water body i.e., Seasonal Musi River exists at a distance of 2.7 km (N); Nearest RF i.e., Bacharam RF exists at 3.1 km from the boundary of the site.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from December 2021 to February 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from December-2021 to February-2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from December 2021 to February 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Mining of Minerals" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017 & S.O.1030 (E), dt.08.03.2018 and OM dt. 07.07.2021 & 28.01.2022 undergo the process of Public Hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal

- III. Accordingly, the proposal along with recommendations of SEAC, Telangana was examined by the State level Environment Impact Assessment Authority (SEIAA) in its meeting held on 18.06.2022 and observed the following:

The SEIAA discussed the recommendations of the SEAC in detail and noted that the proponent has started mining activity without obtaining EC and violated EIA Notification, 2006.

However, approved the project for issue of TORs (Violation). The proponent is directed stop the mining activity forthwith and shall comply with the MoEF&CC, GoI, OM No22-21./2020-IA.III dt.07.07.2021, with public hearing.

- IV. In view of the above, the SEIAA, Telangana hereby accords ToRs with public hearing to the project for preparation of the Environment Impact Assessment (EIA) Report and Environment Management Plan (EMP). The TORs and general guidelines for preparation of EIA & EMP report are as following:

S.No.	Condition Details
1	The TOR will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2	Department of Mining & Geology, State Government shall ensure that mining operation shall not commence till the entire compensation levied, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
3	Year-wise production details since 1993-94 should be given, clearly stating the highest production achieved in any one year prior to 1993-94. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
4	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.

- 5 All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc., and should be in the name of the lessee.
- 6 All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery / topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 7 Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 8 Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 9 It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors if so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
- 10 Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 11 The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 12 Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 13 Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 14 A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 15 Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 16 Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 17 The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

- 18 A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 19 Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 20 A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 21 Proximity to Areas declared as "Critically Polluted" or the Project areas likely to come under the "Aravali Range", (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. should be secured and furnished to the effect that the proposed mining activities could be considered.
- 22 R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
- 23 One season (non-monsoon) [i.e. March -May (Summer Season); October -December (post monsoon season); December -February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 24 Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 25 The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 26 Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

- 27 Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 28 Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 29 Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 30 Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
- 31 Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
- 32 A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 33 Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 34 Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 35 Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 36 Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 37 Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 38 Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 39 Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.

- 40 Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 41 Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 42 The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 43 A risk Assessment Report and Disaster Management Plan shall be prepared and included in the EIA/EMP Report.
- 44 Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 45 The activities and budget earmarked for Corporate Environmental Responsibility (CER) shall be as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 and the action plan on the activities proposed under CER shall be submitted at the time of appraisal of the project included in the EIA/EMP Report.
- 46 The Action Plan on the compliance of the recommendations of the CAG as per Ministry's Circular No. J-11013/71/2016-IA.I (M), dated 25.10.2017 needs to be submitted at the time of appraisal of the project and included in the EIA/EMP Report.
- 47 Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.

GENERAL GUIDELINES:

- i. The EIA document shall be printed on both sides, as far as possible.
- ii. All documents should be properly indexed, page numbered.
- iii. Period/date of data collection should be clearly indicated.
- iv. Authenticated English translation of all material in Regional languages should be provided.
- v. The letter/application for EC should quote the MOEF&CC file No. and also attach a copy of the letter prescribing the TOR.
- vi. The copy of the letter received from the SEIAA on the TOR prescribed for the project should be attached as an annexure to the final EIA-EMP Report.
- vii. The final EIA-EMP report submitted to the SEIAA must incorporate the issues mentioned in TOR. The index of the final EIA-EMP report, must indicate the specific chapter and page no. of the EIA-EMP Report where the specific TOR prescribed by SEIAA. Questionnaire related to the project (posted on MOEF&CC website) with all sections duly filled in shall also be submitted at the time of applying for EC.
- viii. Grant of ToR does not mean grant of EC.
- ix. The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.
- x. On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated. The consultant while submitting the EIA/EMP report shall give an undertaking to the effect that the prescribed ToRs (ToR proposed by the project proponent and additional ToR given by the MoEF&CC) have been complied with and the data submitted is factually correct (Refer MoEF&CC Office memorandum dated 4th August, 2009).

- xi. While submitting the EIA/EMP reports, the name of the experts associated with/involvement in the preparation of these reports and the laboratories through which the samples have been got analysed should be stated in the report. It shall clearly be indicated whether these laboratories are approved under the Environment (Protection) Act, 1986 and the rules made there under (Please refer MoEF&CC Office Memorandum dated 4th August, 2009). The project leader of the EIA study shall also be mentioned.
- xii. All the ToR points as presented before the State Expert Appraisal Committee (SEAC) shall be covered.

Specific Terms of Reference:

- The State Government/SPCB to take action against the project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC (if Credible Action was not initiated).
 - The project proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the SEAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the SEAC and approval of the regulatory authority. The proponent also shall pay penalty amount to be levied by SEIAA as per O.M. dt: 07.07.2021.
 - Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.
 - Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
 - The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.
 - Funds allocation for Corporate Environment Responsibility (CER) shall be made as per O.M. dt.01.05.2018 for various activities therein. The details of fund allocation and activities for CER shall be incorporated in the EIA/EMP report.
 - Detailed hydrological study to be carried out in core and buffer zone of the project as per recent GEC guidelines 2015.
 - The project proponent shall give an Undertaking by way of affidavit to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dt. 02.08.2017 in Writ Petition (Civil) No. 114 of 20 14 in the matter of Common Cause versus Union of India and Ors. before grant of EC, as per OM dt.30.05.2018 & 07.07.2021. The Undertaking inter-alia includes stoppage of mining activity until grant of EC commitment of the project proponent not to repeat any such violation in future.
 - In case of violation of above undertaking by the project proponent, the ToR/Environmental Clearance shall be liable to be terminated forthwith.
 - State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
- xiii. The above ToR should be considered for preparation of EIA Report in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006 & its subsequent amendments.

- xiv. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/ Laboratories including their status of approvals etc., vide Notification dt. 19.07.2013 of the MoEF&CC.
- xv. The project proponent shall submit the detailed final EIA/EMP prepared as per ToRs, to the SEIAA for considering the proposal for Environmental Clearance within 3 years, as per the O.M. No.J-11013/41/2006-IA-11(1) (P) dt. 08.10.2014 of the MoEF&CC, GoI.
- xvi. The project proponent should stop mining activity forthwith and shall also comply with the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.
- xvii. The prescribed ToRs would be valid for a period of three years for submission of the EIA/EMP Reports.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

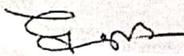
Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Smt. C. Sujana
M/s. Shona Engineers
(5.038 Ha or 12.45 Acres. Stone & Metal Quarry),
H. No. 1-3-92/3, Street No. 4,
Habsiguda, Hyderabad - 500 007
Ph No: +91 92480 16409

Copy to :

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: RR-I, TSPCB for information.
4. The IRO, MoEF&CC, GoI, Hyderabad for kind information.
5. The Director of Mines & Geology Dept., Hyderabad for kind information & necessary action.
6. The Secretary, MoEF&CC, GoI, New Delhi for kind information

//T.C.F.B.O//


JOINT CHIEF ENVIRONMENTAL ENGINEER



తెలంగాణ రాష్ట్ర కాలవ, నియంత్రణ మండలి

ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా, ఇ.నెం.6-3-1219, ఛార్జ్- C, వార్డ్ నెం.91, 2వ అంతస్తు, కంప్లీక్స్ వెనుక, కుందూర్చాగ్, ఉమానగర్, చేగుంపేట్, హైదరాబాద్-500016.

పర్యావరణ ప్రభాధవ్రాయ సకరణ ప్రకటన

భారత ప్రభుత్వం, పర్యావరణ, ఆటవి మరియు వాతావరణ మాపు మంత్రిత్వ శాఖ ప్రకటన నం.S.O.నం.1033 (I) తు. 14 నవంబరు 2008కు అనుగుణంగా. 5.038 Ha or 12.45 Acres (9.0 Acres in ఛార్జ్ నెం.25A, 4.0 Acres in ఛార్జ్ నెం.25B and 2.45 Acres కామన్ ఏరియా) M.కె.బోనా ఇంజనీర్స్ నర్సే నెం.268, దిన్నకాచిర్యాల గ్రామం, ఆబ్దుల్లాఖానీమెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రంలో స్టోన్ & మెటల్ గనులకు ప్రతిపాదించినట్లు ఉపయోగంగా ప్రకటించడమైనది. ప్రాజెక్ట్ ఆధారితం ద్వారా ఇప్పటివరకు ప్రాజెక్ట్ కార్యకలాపాల వివరాలు దిగువ విధంగా ఉన్నాయి.

1. ప్రాజెక్ట్ పేరు	M.కె.బోనా ఇంజనీర్స్, నర్సే నెం.268, ఛార్జ్ నెం.25A, 25B దిన్నకాచిర్యాల గ్రామం, ఆబ్దుల్లాఖానీమెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
2. ప్రాజెక్ట్ ప్రదేశము	నర్సే నెం.268, దిన్నకాచిర్యాల గ్రామం, ఆబ్దుల్లాఖానీమెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం.
3. రిజనాహా మరియు ఛోస్ నెం.లో సంబంధించిన అధికార వ్యక్తి పేరు	శ్రీమతి ఎ. సుజానా, M.కె.బోనా ఇంజనీర్స్, H.No.1-3-92/3, ఫ్లోర్ నెం.4, చాన్ద్రోహాద్, హైదరాబాద్-500 007. ఫోన్ నెం.8008113000 ఇ-మెయిల్: shonaengineersstones@gmail.com
4. ప్రాజెక్ట్ చూడటం వ్యయం	ప్రాజెక్ట్ చూడటం వ్యయం రూ.45 లక్షలు
5. ప్రాజెక్ట్ తనిఖీ/చర్యాపరణ తనిఖీ/చర్యాపరణ పేరు	M.కె.బోనా ఇంజనీర్స్ & కన్సల్టెంట్స్, ISO9001:2015 సర్టిఫైడ్ సంస్థ, M&EFOC గుర్తింపు పొందిన రిజిస్టర్డ్. NASL ఆఫ్ టెస్టింగ్ రిజిస్టర్డ్ B-115 నుండి 117 & 509, ఆన్లైన్ పోస్ట్ బాక్స్, ఆదిత్య ఎన్.కే.ఎస్, ఆహ్లాద్ పేట్, హైదరాబాద్-500038, ఫోన్ నెం.040-23748555/23748616 ఇ-మెయిల్: karam@gmail.com
6. వ్యాపార స్వభావం/సామర్థ్యం	స్టోన్ & మెటల్
7. ప్రవాహి/ప్రాయ సేకరణ తేదీ/నమోదించిన/ప్రదేశం	తేదీ: 26-07-2022 10.00AM ప్రదేశం: నర్సే నెం.268, దిన్నకాచిర్యాల గ్రామం, ఆబ్దుల్లాఖానీమెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
8. C.D.లో పాటు ప్రతిపాదన ప్రాజెక్టు యొక్క ముసాయిదా EIA/రిపోర్టు మరియు ఎగ్జిక్యూటివ్ సమ్మతి (తెలుగు మరియు ఇంగ్లీషు) ప్రజల కోసం లభించే ప్రదేశములు	1) జిల్లా కలెక్టర్ కార్యాలయం, రంగారెడ్డి జిల్లా 2) CEO కార్యాలయం, జిల్లా పరిషత్, రంగారెడ్డి జిల్లా 3) జిల్లా పరిషత్ కేంద్ర కార్యాలయం, రంగారెడ్డి జిల్లా 4) సమీకృత ప్రాంతీయ కార్యాలయం, పర్యావరణ, ఆటవి మరియు వాతావరణ మాపుల మంత్రిత్వ శాఖ, ప్రాంతీయ కార్యాలయం, 3వ అంతస్తు, హుస్ సెం.309, అబ్దుల్ దవస్, స్టేషన్, హైదరాబాద్, తెలంగాణ 5) తెలంగాణ రాష్ట్ర కాలవ నియంత్రణ మండలి కార్యాలయం, ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా, ఇ.నెం. 6-3-1219, ఛార్జ్-C, వార్డ్ నెం.91, 2వ అంతస్తు, కంప్లీక్స్ వెనుక, కుందూర్చాగ్, ఉమానగర్, చేగుంపేట్, హైదరాబాద్-500016. 6) తెలంగాణ రాష్ట్ర కాలవ నియంత్రణ మండలి కార్యాలయం, పర్యావరణ ఛార్జ్ A-3, ఇం.స్టేషన్ ఎన్.కే.ఎస్, హైదరాబాద్-500018. 7) తెలంగాణ రాష్ట్ర కాలవ నియంత్రణ మండలి కార్యాలయం, బోనల్ కార్యాలయం ఇ.నెం.6-3-1219, ఛార్జ్-C, వార్డ్ నెం.91, 1వ అంతస్తు, కంప్లీక్స్ వెనుక, కుందూర్చాగ్, ఉమానగర్, చేగుంపేట్, హైదరాబాద్-500016. 8) రంగారెడ్డి జిల్లాలోని రిజిస్టర్డ్ టెక్నికల్ కార్యాలయం (RDO) ఇన్.హైదరాబాద్. 9) రంగారెడ్డి జిల్లా, ఆబ్దుల్లాఖానీమెట్ మండలం తహసీల్దార్ కార్యాలయం. 10) ప్రాజెక్ట్ ఎగ్జిక్యూటివ్ సమ్మతి తెలుగు & ఇంగ్లీషు రెండు దిన్నకాచిర్యాల గ్రామ పంచాయతీ కార్యాలయం వద్ద లభించును.

ప్రజల నుండి ఈ ప్రకటన ప్రకారం తేదీ నుండి 30 రోజులలోగా ఏమీ సలహాలు, అభిప్రాయాలు, వ్యాఖ్యలు మరియు అభ్యంతరాలు కోరబడుతున్నవి. అనంతరం వ్యక్తులు అందరూ తెలంగాణ రాష్ట్ర కాలవ నియంత్రణ మండలి యొక్క దిగువ సంబంధించిన ప్రాంతీయ కార్యాలయ పంపనవచ్చును మరియు పైన వివరించిన తేదీ, సమయం మరియు ప్రదేశములో ప్రవాహి/ప్రాయ సేకరణ ప్రాజెక్టులో భాగ పాల్గొనవచ్చును.

ప్రదేశం: రంగారెడ్డి జిల్లా
తేదీ: 25-06-2022

సం/- పర్యావరణ ఇంజనీర్
తెలంగాణ రాష్ట్ర కాలవ నియంత్రణ మండలి
ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా.

DIPR Ro No.3774-PP/CL/Adv/1/2022-23, Dt:25.06.2022

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY, HYDERABAD
 (PRESENT: SRI G. SHRAVAN KUMAR REDDY, M.Sc(TECH), ASST. DIRECTOR)

Proceedings No:7409/S/2007,

Date:26-07-2008

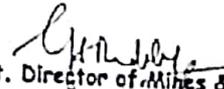
Sub:- Mines & Quarries - Quarry lease for *Stone & Metal* in Sy.No.268 of Bandaraviryala Village, Hayathnagar Mandal, Ranga Reddy District over an extent of *Ac.12.45* for a period of *(15)* years - Granted to *M/s Shona Engineers, represented by Partner Smt. C. Sujana* - Execution of Lease Deed - Work Order - Issued.

Ref:- 1. Deputy Director of Mines & Geology, Hyderabad Proceedings No.1038/Q-I(1)/08, dt:30-04-2008,
 2. Quarry lease deed executed on 26-07-2008.

ORDER:

In the reference 1" cited the Deputy Director of Mines & Geology, Hyderabad granted the quarry lease for *Stone & Metal* over an extent of *Ac.12.45* in Sy.No.268 of Bandaraviryala Village, Hayathnagar Mandal, Ranga Reddy District in favour of *M/s Shona Engineers, represented by Partner Smt. C. Sujana* for a period of *(15)* years subject to satisfaction the conditions laid down in G.O.Ms.No.138, Industries & Commerce (M.II) Department, dt:07-06-07 & G.O.Ms.No.294, Industries & Commerce (M.II) Department, dt:14-11-07.

Permission is hereby accorded to the lessee *M/s Shona Engineers, represented by Partner Smt. C. Sujana* commence the quarry operations for stone & metal over an extent of *Ac.12.45* in Sy.No.268 of Bandaraviryala Village, Hayathnagar Mandal, Ranga Reddy District for a period of *(15)* years from 26-07-2008 to 25-07-2023 in Sy.No.268 of Bandaraviryala Village, Hayathnagar Mandal, Ranga Reddy District subject to conditions specified in the appendix of the sanction order. The lessee should erect boundary pillars around the leased area at their own cost. The lessee should transport the mineral under dispatch permits issued by this office. The lessee should operate the quarry and conduct the business in compliance of various State and Central Government Rules pertaining to Employment of Labour and sale of mineral. The lessee should abide by the conditions laid down in G.O.Ms.No.138, Industries & Commerce (M.II) Department, dt:07-06-07 & G.O.Ms.No.294, Industries & Commerce (M.II) Department, dt:14-11-07


 Asst. Director of Mines & Geology,
 Hyderabad.

✓
 To:
M/s Shona Engineers,
Partner Smt. C. Sujana,
 H.No.1-3-92/3, Street No.4,
 Habsiguda, Hyderabad.

- Copy submitted to the Director of Mines & Geology, Hyderabad alongwith Lease Deed for favour of information.
- Copy submitted to the Zonal Joint Director of Mines & Geology, Hyd for favour of information
- Copy submitted to the Dy. Director of Mines & Geology, Hyderabad alongwith Lease Deed for favour of information.
- Copy to the Tahasildar, Hayathnagar Mandal, Ranga Reddy District.
- Copy submitted to the Director General of Mines & Safety, Gruhakalpa Complex, M.J. Road, Nampally, Hyderabad.
- Copy submitted to M-3" section together with original challan for Rs.1,26,100/- towards advance dead rent and original lease deed.



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FORM - [See Rule 8]

lease (minor minerals) to private persons
on the 26th Day of July 2008 between the

(N.J.) Sl. No. 55709
PURCHASER 14321
EXECT/CMT
SIG OF S.R.
D.R. OFFICE
HYDERABAD

INDIA

55709
14321
R.0000100
R.0000100
R.0000100
R.0000100

JUL 23 2008

REGISTRAR
SUPERINTENDENT
HYDERABAD

Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and
 M/s Shana Engineers Rep by partner Smt. C. Sujana
 No 1-3-92/3, Street No 4, Habshuda, Hyd
 (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

Whereas the lessee has been granted quarry lease by the Government of Andhra Pradesh on application in [sealed Tender-cum-public Auction] of the lands in the Ranga Reddy District for the purpose of quarrying for stone & mortar and has deposited with the Asst. Director of Mines & Geology, Hyderabad the sum of Rs. 126500/- as security for the due to faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the [knocked down amount] dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows:-

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the Village of Bandovanpeta in the sub-registration district of RR and registration district of Hyderabad in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein coloured.

C. Sujana
 LESSEE
 C. SUJANA
 Managing partner
 SHANA ENGINEERS

[Signature]
 ASST. DIRECTOR OF MINES & GEOLOGY,
 HYDERABAD
 ASSISTANT DIRECTOR OF
 MINES AND GEOLOGY
 GOVT. OF ANDHRA PRADESH
 HYDERABAD.

2. These are included in the said demise and for the purposes thereof following liberties:-

- (1) To get from the said demised pieces of land.
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.
- (3) Generally to do all things which shall be convenient or necessary for getting the stone & metal and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

3. There are excepted and reserved to the lessor out of this demise:-

- (1) All earth minerals and other substances not hereinbefore expressly authorized to be got from the demised pieces of land by the lessee.
- (2) Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstructions shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the term of 15 years from the 26th day of July 2008 to the 25th day of July 2023 determinable as hereinafter provided.

5. The lessee hereby agrees to pay during the said term the following dead rent and scigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government:-

- (1) The yearly dead rent of Rs. 126100/- in respect of the said demised pieces of land.
- (2) A scigniorage fee of Rs. 45/- ^{cubic meter} in respect of the said demised pieces of land.

C. Sujana
 LESSEE
 C-SUJANA
 Mangy garden
 Shree Enigma

[Signature]
 ASST. DIRECTOR OF MINES & GEOLOGY,
 ASSISTANT DIRECTOR OF
 MINES AND GEOLOGY
 GOVT. OF ANDHRA PRADESH
 HYDERABAD.

6. The lessor may, during the currency of the lease, vary the rate of dead rent and the seigniorage

7. It is hereby agreed and declared that in regard to the said [knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.

- (i) The said dead rent of Rs. 12,6100/- shall be paid without any deduction on the 15th day of every month in every year in advance.
- (ii) The said seigniorage fee of 0.45/- per cubic meter shall be paid before the same is removed from the said demised pieces of land.

8. The lessee hereby covenants with the lessor as follows:

(1) To pay the [knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid.

(2) To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.

(2A) Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four percent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrears of land revenue.

(3) Before digging or opening any part of the said demised pieces of land for storage and removal carefully to remove the surface soil to a depth of at least 1.5 metres and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.

C. Sujana
LESSEE

C. SUJANA
Municipal Engineer
Shree Engineers

ASST. DIRECTOR OF MINES & GEOLOGY,
HYDERABAD
DIRECTOR OF
MINES AND GEOLOGY
GOVT. OF ANDHRA PRADESH
HYDERABAD.

- (4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-public auction for sand is not open for transfer].
- (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7) That the lessee shall keep correct accounts, in such form as the Asst. Director of Mines & Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Asst. Director of Mines & Geology concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall; when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Asst. Director of Mines & Geology concerned who shall obtain orders of the Government regarding the working of the same.
- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties hereinbefore granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all order and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.

C. Sujana
 LESSEE
 C. SUJANA
 Managing partner
 Shree Enterprises

G. N. Reddy
 ASST. DIRECTOR OF MINES & GEOLOGY,
 HYDERABAD
 DIRECTOR OF
 MINES AND GEOLOGY
 GOVT. OF ANDHRA PRADESH
 HYDERABAD.

- (10) The lessee shall without delay send to the Asst. Director of Mines & Geology a report of any accident involving the death or injure to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Asst. Director of Mines & Geology cut down or injure any timber or tress on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the Departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- (13) That if required by the Asst. Director of Mines & Geology, erect and maintain at his own expense, boundary pillars of subsistant material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than there metres along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of [the Deputy Director of Mines & Geology] and without payment of the seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate [the Director of Mines & Geology] the discovery of such new minerals and obtain his permission within a period of thirty day from the date of the working of the mineral is begun, the Director of Mines & Geology or Deputy Director of Mines & Geology may levy enhanced seigniorage fee and acreage assessment.

C. Sujana
LESSEE

C. SUTANA

Manager Partner
Share Engine

C. R. Reddy
ASST. DIRECTOR OF MINES & GEOLOGY,
HYDERABAD
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
GOVT. OF ANDHRA PRADESH
HYDERABAD.

- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.
- (18) That the [knock-down amount]/dead rent and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
- (20) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the Marble Development and Conservation Rules, 2002, respectively
9. The lessor hereby covenants with the lessee that on the lessee paying the [knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulation herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.
- (9-A). Government reserves the right:--
- (i) to cancel the quarry lease granted and executed under these rules after giving a previous notice;
 - (ii) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons

C. Sujana
LESSEE

C. SUJANA
Navijun parkhvi
Shri. Sujana

[Signature]
ASST. DIRECTOR OF MINES & GEOLOGY,
JAYESHWAR, DIRECTOR OF
MINES AND GEOLOGY
GOVT. OF ANDHRA PRADESH
HYDERABAD.

10. It is hereby expressly agreed as follows:-

(1) If any part of the [knock-down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at anytime thereafter to declare to whole or any part of the said security deposit of Rs. 12,6500/- to be forfeited and also to reenter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.

(2) The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part hereinbefore reserved and contained and also making good any damages done by the such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same

(3) If the lessee shall have paid the [knock-down-amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs. 12,6500/- shall be returned to him at the expiration of the said term of ... 15 ... years.

C. Sujana
LESSEE
C. S. UJANA
Managing partner
Stone Export

[Signature]
ASST. DIRECTOR OF MINES AND GEOLOGY,
HYDERABAD
GOVT. OF ANDHRA PRADESH
HYDERABAD.

(4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knock-down-amount] dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines & Geology whose decision thereon shall be final and binding on the parties thereto.

In witness whereof, Sr. G. Shivan Kumar Reddy Hyderabad Asst. Director of Mines & Geology of..... acting

for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

THE SCHEDULE

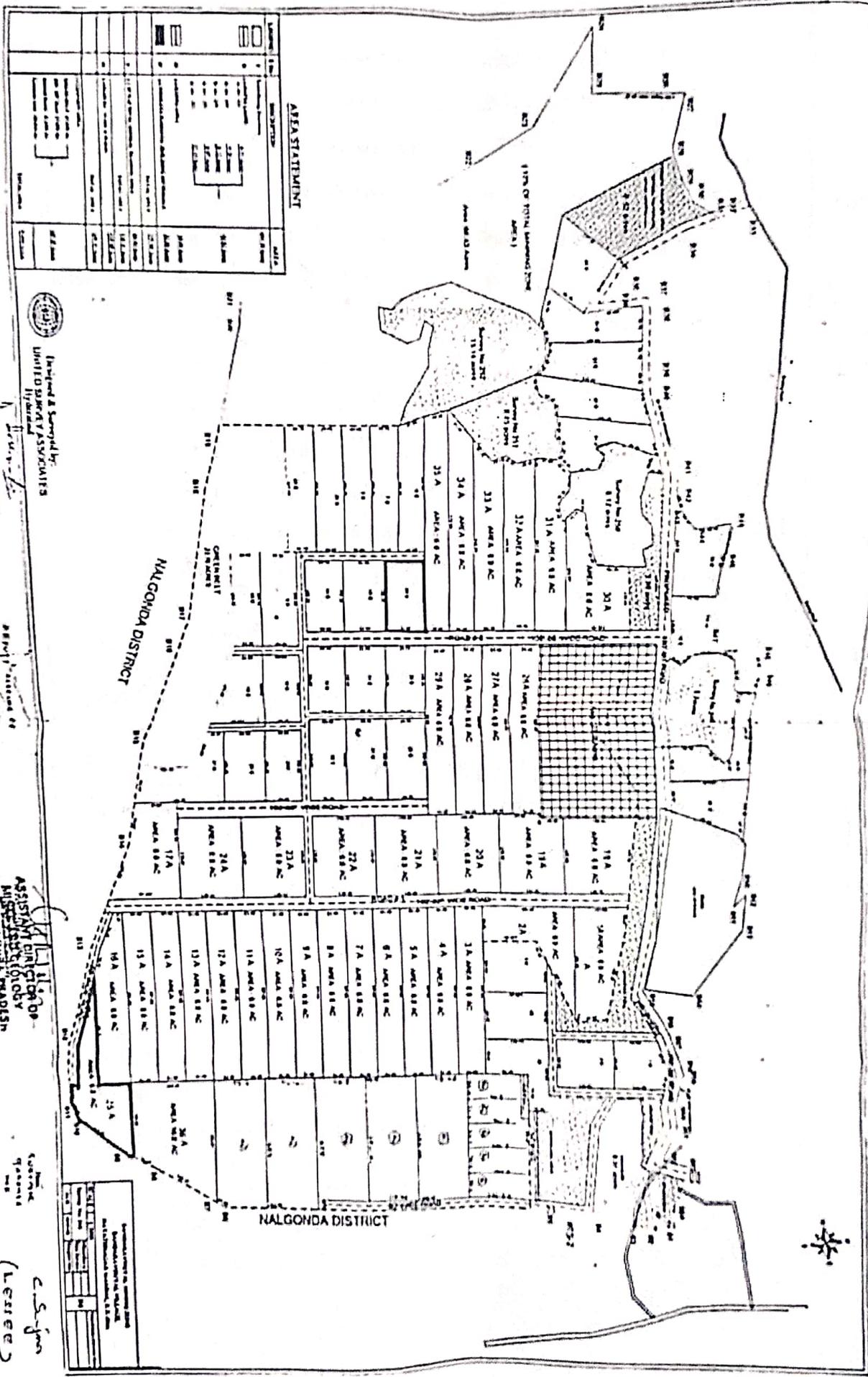
Name of the Taluk	Name of Village	Survey filed	Extent Nos	Assessment	Boundaries North, South West and East
1	2	3	4	5	6
Hayaforsyri	Bandamozzala	268	Ac 12.45	Dead Rent Rs 126100/- S. Fee Rs 45/- cubic meter	Sketchs enclosed

Signed and delivered by the above name in the presence of

C. Sujana
LESSEE

C. SUJANA
Muzing partner
Shome Engineer

[Signature]
ASST. DIRECTOR OF MINES & GEOLOGY,
HYDERABAD
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
GOVT. OF ANDHRA PRADESH,
HYDERABAD.



AREA STATEMENT

Sl. No.	Description	Area (Acres)
1	Plot 10A	0.10
2	Plot 11A	0.10
3	Plot 12A	0.10
4	Plot 13A	0.10
5	Plot 14A	0.10
6	Plot 15A	0.10
7	Plot 16A	0.10
8	Plot 17A	0.10
9	Plot 18A	0.10
10	Plot 19A	0.10
11	Plot 20A	0.10
12	Plot 21A	0.10
13	Plot 22A	0.10
14	Plot 23A	0.10
15	Plot 24A	0.10
16	Plot 25A	0.10
17	Plot 26A	0.10
18	Plot 27A	0.10
19	Plot 28A	0.10
20	Plot 29A	0.10
21	Plot 30A	0.10
22	Plot 31A	0.10
23	Plot 32A	0.10
24	Plot 33A	0.10
25	Plot 34A	0.10
26	Plot 35A	0.10
27	Plot 36A	0.10
28	Plot 37A	0.10
29	Plot 38A	0.10
30	Plot 39A	0.10
31	Plot 40A	0.10
32	Plot 41A	0.10
33	Plot 42A	0.10
34	Plot 43A	0.10
35	Plot 44A	0.10
36	Plot 45A	0.10
37	Plot 46A	0.10
38	Plot 47A	0.10
39	Plot 48A	0.10
40	Plot 49A	0.10
41	Plot 50A	0.10
42	Plot 51A	0.10
43	Plot 52A	0.10
44	Plot 53A	0.10
45	Plot 54A	0.10
46	Plot 55A	0.10
47	Plot 56A	0.10
48	Plot 57A	0.10
49	Plot 58A	0.10
50	Plot 59A	0.10
51	Plot 60A	0.10
52	Plot 61A	0.10
53	Plot 62A	0.10
54	Plot 63A	0.10
55	Plot 64A	0.10
56	Plot 65A	0.10
57	Plot 66A	0.10
58	Plot 67A	0.10
59	Plot 68A	0.10
60	Plot 69A	0.10
61	Plot 70A	0.10
62	Plot 71A	0.10
63	Plot 72A	0.10
64	Plot 73A	0.10
65	Plot 74A	0.10
66	Plot 75A	0.10
67	Plot 76A	0.10
68	Plot 77A	0.10
69	Plot 78A	0.10
70	Plot 79A	0.10
71	Plot 80A	0.10
72	Plot 81A	0.10
73	Plot 82A	0.10
74	Plot 83A	0.10
75	Plot 84A	0.10
76	Plot 85A	0.10
77	Plot 86A	0.10
78	Plot 87A	0.10
79	Plot 88A	0.10
80	Plot 89A	0.10
81	Plot 90A	0.10
82	Plot 91A	0.10
83	Plot 92A	0.10
84	Plot 93A	0.10
85	Plot 94A	0.10
86	Plot 95A	0.10
87	Plot 96A	0.10
88	Plot 97A	0.10
89	Plot 98A	0.10
90	Plot 99A	0.10
91	Plot 100A	0.10

United & Surveyed by:
UNITED SURVEY ASSOCIATES
 Hyderabad

ASSISTANT DIRECTOR OF
 MUSEUMS & LIBRARIES
 GOVT. OF ANDHRA PRADESH
 HYDRABAD,

e-sign
 (Letter)
 e. SUDANA
 Planning Officer
 Town Engineering



GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY

Notice No: LOI/R/RGR/0034



Dated:08.07.2022

Sub: Mines & Quarries – Renewal of Quarry Lease for Road Metal, over an extent of 5.038 Ha in Sy.No. 268 of BandaRaviryal Village, Abdullapurmet Mandal, RANGAREDDY District filled by Shona Engineers – Scrutinized Quarry Plan alongwith EC,CFE & CFO – Called for – Regarding.

Ref: LESSEE ID: 1511080116 .

Shona Engineers filled application for Renewal of Quarry Lease for Road Metal, over an extent of 5.038 Ha in Sy.No. 268 of BandaRaviryal Village, Abdullapurmet Mandal, RANGAREDDY District for a period of 20 Years.

As per TSMMC Rules, 1966 the renewal applicant is requested to submit Scrutinized Quarry Plan alongwith Environmental Clearance; Consent for Establishment and Consent for Operation from the authority concerned within (6) months from the date of this notice so as to consider the renewal of Quarry Lease.

M. Venkateshwarlu
Deputy Director of Mines & Geology,

To
Shona Engineers
Copy to:
The Director of Mines & Geology,
Hyderabad
The Asst. Director of Mines & Geology
RANGAREDDY

*** This is a computer-generated document. No signature is required. ***